

**SC No.67/2021  
FIR No.87/2018  
PS Gulabi Bagh  
U/s 308/323/341/34 IPC  
State Vs. Sunder**

05/08/2021

**File taken up today on the application of accused Sunder for issuing directions to the Jail Superintendent, Tihar Jail, Delhi to submit report as to why the accused Sunder has not been released from the jail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
Sh. Atul Sharma, Deputy Superintendent, Jail No.01, Tihar, New Delhi is present (through V.C.).  
Sh. Manmohan, Deputy Superintendent, Jail No.04, Tihar, New Delhi is present (through V.C.).  
None has joined the proceedings through V.C. on behalf of the accused Sunder.

**Assistant Ahlmad is on leave today.**

Report on the court notice issued to the accused stated to be not received back.

Issue fresh court notice to the accused, for the next date of hearing.

The aforesaid application of the accused be put up for clarifications/ consideration on **25/08/2021**.

Sh. Atul Sharma, Deputy Superintendent, Jail No.01, Tihar, New Delhi and Sh. Manmohan, Deputy Superintendent, Jail No.04, Tihar, New Delhi are bound down for the next date of hearing i.e. **25/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
05/08/2021(G)**

**CNR No.DLCT01-000185-2021**  
**SC No.16/2021**  
**FIR No.415/2015**  
**PS Kotwali**  
**U/s 395/397/365/412/120-B/34 IPC & 25/54/59 Arms Act**  
**State Vs. Sunil & Ors.**

05/08/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of the accused Sunil Rathore for grant of interim bail for the period of 60 days.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
SI Satish Kumar is present (through V.C.).  
Sh. Harsh Vardhan Sharma, Ld. Counsel for the accused Sunil Rathore (through V.C.).

**Assistant Ahlmad is on leave today.**

Reply to the aforesaid bail application of the accused is stated to be filed by the SI Satish Kumar. Same is not proper/ complete.

SHO/ IO is directed to file complete/ appropriate/ detailed reply and also to verify the factum regarding death of death of brother-in-law of the accused and last rites to be performed by the accused and also to verify the documents and file appropriate report on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **06/08/2021**. Date of 06/08/2021 is given at specific request and convenience of counsel for the accused.

SI Satish Kumar is bound down for the next date of hearing i.e. **06/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

**CNR No.DLCT01-000185-2015**  
**SC No.16/2021**  
**FIR No.415/2015**  
**PS Kotwali**  
**U/s 395/397/365/412/201/120-B/34 IPC & 25 Arms Act**  
**State Vs. Sunil & Ors.**

05/08/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of the accused Maan Singh for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
Retired IO/ SI Rattan Lal, SI Daya Nand and SI Satish Kumar are present (through V.C.).  
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.).

**Assistant Ahlmad is on leave today.**

It is submitted that Retired SI Rattan Lal is the IO in the present case.

Part arguments heard at length on behalf of the accused Maan Singh.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ further arguments on **11/08/2021**. Date of 11/08/2021 is given at specific request and convenience of counsel for the accused.

Retired IO/ SI Rattan Lal is bound down for the next date of hearing i.e.

**11/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

**FIR No.154/2020  
PS Burari  
U/s 304/34 IPC  
State Vs. Virender Yadav**

05/08/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of the accused Virender Yadav for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)

IO has not joined the proceedings through V.C.

Sh. Surendra Kumar Sharma, Ld. Counsel for the accused Virender Yadav (through V.C.).

**Assistant Ahlmad is on leave today.**

It is submitted by counsel for the accused that the present regular bail application of the accused be taken up for consideration in the third week of August, 2021. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **17/08/2021**. Date of 17/08/2021 is given at specific request and convenience of counsel for the accused.

Issue notice to the IO for the next date of hearing i.e. **17/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
05/08/2021(G)**

**FIR No.140/2018  
PS Sarai Rohilla  
U/s 307/34 IPC & 25/27/59 Arms Act  
State Vs. Rohit Mundra & ors.**

05/08/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of accused Rahul Mittal for grant of interim bail for the period of 90 days.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
IO/ SI Ishwari Prasad is present (through V.C.).  
Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Rahul Mittal (through V.C.).

**Assistant Ahlmad is on leave today.**

Counsel for the accused seeks further time for clarifications. Heard.  
Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for clarifications/ consideration on **09/08/2021**. Date of 09/08/2021 is given at the specific request and convenience of counsel for the accused.

IO/ SI Ishwari Prasad is bound down for the next date of hearing i.e. **09/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
05/08/2021(G)**

**CNR No.DLCT01-007281-2020**  
**FIR No.57/2020**  
**PS Civil Lines**  
**U/s 420/467/468/471/34 IPC**  
**State Vs. Renu Kalra**

05/08/2021

**The present bail application u/s. 438 Cr.P.C. of accused Renu Kalra for grant of anticipatory bail has been received from the Court/ Roster Bench of Sh. Arul Varma, Ld.ASJ/ Special Judge, Electricity Court, Central District, Tis Hazari Courts, Delhi.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
IO/Inspector Rupesh Kumar Khatri is present (through V.C.).  
Sh. Amit Vohra, Ld. Counsel for the accused Renu Kalra (through V.C.).  
Sh. Vivek Singh, Ld. Counsel for the complainant (through V.C.).

**Assistant Ahlmad is on leave today.**

Order dated 16/07/2021 passed by Sh. Arul Varma, Ld. ASJ/ Special Judge, Electricity Court, Central District, Tis Hazari Courts, Delhi is perused. Vide aforesaid order, the present anticipatory bail application of the accused Renu Kalra has been directly transferred to this Court.

Vide office order bearing No.601/23548-582/Bail Power/Gaz/2021 dated 31/03/2021 and office order bearing No.801/33353-383/Bail Power/Gaz/2021 dated 03/06/2021, the undersigned was performing the duty of Bail Roster from 01/04/2021 to 01/07/2021 (for the period as mentioned in the aforesaid office orders) of the Police Stations as mentioned in the aforesaid office orders. The Bail Duty Roster was changed vide office order bearing No.887/37133-168/Bail Power/Gaz/2021 dated 01/07/2021.

The present application is the anticipatory bail application of the accused Renu Kalra. Admittedly, charge-sheet of the present case is stated to be not pending in

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this Court. It is not disputed that this Court has not heard the final arguments on the present anticipatory bail application of the accused Renu Kalra at any point of time. At present, this Court is not performing the Bail Duty Roster.

It is submitted by counsel for the parties that in view of the above, the present anticipatory bail application of the accused be put up before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.

In view of the above, the aforesaid anticipatory bail application of the accused Renu Kalra be put up before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi on **06/08/2021 at 2:00 PM.** Date of 06/08/2021 is given at specific request and convenience of counsel for the parties. Counsel for the parties are directed to appear before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi on **06/08/2021 at 2:00 PM.**

IO/ Inspector Rupesh Kumar Khatri is bound down for the next date of hearing i.e. **06/08/2021 at 2:00 PM.**

Ahlmad is directed to send the present anticipatory bail application of the accused Renu Kalra immediately to the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi, complete in all respect.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

**CNR No.DLCT01-007281-2020**  
**FIR No.57/2020**  
**PS Civil Lines**  
**U/s 420/467/468/471/34 IPC**  
**State Vs. Ridhi Kumar @ Ridhi Kalra**

05/08/2021

**The present bail application u/s. 438 Cr.P.C. of accused Ridhi Kumar @ Ridhi Kalra for grant of anticipatory bail has been received from the Court/ Roster Bench of Sh. Arul Varma, Ld.ASJ/ Special Judge, Electricity Court, Central District, Tis Hazari Courts, Delhi.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
IO/Inspector Rupesh Kumar Khatri is present (through V.C.).  
Sh. S.S. Panwar, Ld. Counsel for the accused Ridhi Kumar @ Ridhi Kalra (through V.C.).  
Sh. Vivek Singh, Ld. Counsel for the complainant (through V.C.).

**Assistant Ahlmad is on leave today.**

Order dated 16/07/2021 passed by Sh. Arul Varma, Ld. ASJ/ Special Judge, Electricity Court, Central District, Tis Hazari Courts, Delhi is perused. Vide aforesaid order, the present anticipatory bail application of the accused Ridhi Kumar @ Ridhi Kalra has been directly transferred to this Court.

Vide office order bearing No.601/23548-582/Bail Power/Gaz/2021 dated 31/03/2021 and office order bearing No.801/33353-383/Bail Power/Gaz/2021 dated 03/06/2021, the undersigned was performing the duty of Bail Roster from 01/04/2021 to 01/07/2021 (for the period as mentioned in the aforesaid office orders) of the Police Stations as mentioned in the aforesaid office orders. The Bail Duty Roster was changed vide office order bearing No.887/37133-168/Bail Power/Gaz/2021 dated 01/07/2021.

The present application is the anticipatory bail application of the accused Ridhi Kumar @ Ridhi Kalra. Admittedly, charge-sheet of the present case is stated to be

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not pending in this Court. It is not disputed that this Court has not heard the final arguments on the present anticipatory bail application of the accused Ridhi Kumar @ Ridhi Kalra at any point of time. At present, this Court is not performing the Bail Duty Roster.

It is submitted by counsel for the parties that in view of the above, the present anticipatory bail application of the accused be put up before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.

In view of the above, the aforesaid anticipatory bail application of the accused Ridhi Kumar @ Ridhi Kalra be put up before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi on **06/08/2021 at 2:00 PM.** Date of 06/08/2021 is given at specific request and convenience of counsel for the parties. Counsel for the parties are directed to appear before the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi on **06/08/2021 at 2:00 PM.**

IO/ Inspector Rupesh Kumar Khatri is bound down for the next date of hearing i.e. **06/08/2021 at 2:00 PM.**

Ahlmad is directed to send the present anticipatory bail application of the accused Ridhi Kumar @ Ridhi Kalra immediately to the Court of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi, complete in all respect.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

**FIR No.98/2018  
PS Sadar Bazar  
U/s 302/307/34 IPC & 25/54/59 Arms Act  
State Vs. Ajay @ Ganja**

05/08/2021

**File taken up today on the application of accused Ajay @ Ganja seeking most urgent intervention into the following matter and further request for protection of life of accused and to call complete report from the Superintendent, Jail No.4, Tihar, New Delhi.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
Sh. Bharat Dubey, Ld. Counsel for the accused Ajay @ Ganja (through V.C.).

**Assistant Ahlmad is on leave today.**

The concerned Jail Superintendent is directed to file detailed/ para-wise reply to the application of the accused on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid application of the accused be put up for consideration on **09/08/2021**. Date of 09/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
05/08/2021(G)**

**FIR No.391/2014  
PS Kashmere Gate  
U/s 394/395/34 IPC  
State Vs. Subhash**

05/08/2021

**File taken up today on furnishing of bail bond of accused Subhash.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Surety Ms. Soni is present with Ld. Counsel Sh. B.S. Bansal (through V.C.).

**Assistant Ahlmad is on leave today.**

SHO/ IO is directed to verify the address of the aforesaid surety and documents of the surety attached with the bail bond and file appropriate report on **07/08/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
05/08/2021(G)**

## **Complaint of Ms. Madina**

05/08/2021

**Present complaint of Ms. Madina is taken up in terms of the order dated 20/07/2021.**

### **( Proceedings Convened through Video Conferencing )**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
None has joined the proceedings on behalf of the applicant/ complainant Ms. Madina.

#### **Assistant Ahlmad is on leave today.**

Reply of Jail Superintendent, Central, Jail No.1, Tihar Jail, New Delhi is stated to be received.

Vide order dated 20/07/2021, the D.G. (Prison) was directed to file reply but the reply has been filed by the Jail Superintendent, Central, Jail No.1, Tihar Jail, New Delhi. No reply has been filed by the D.G. (Prison).

Issue fresh notice to the D.G. (Prison), New Delhi to file reply of complaint of the applicant/ complainant, for the next date of hearing.

Report on the court notice issued to the applicant/ complainant stated to be not received back.

Issue fresh court notice to the applicant/ complainant, for the next date of hearing i.e. **17/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

05/08/2021

**An intimation/ letter bearing No.F.10/SCJ-10 Rohini/AS(UT)/2021/6069 dated 02/08/2021 has been received from the Addl. Superintendent, Central Jail No.10, Rohini Jail, New Delhi.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)

**Assistant Ahlmad is on leave today.**

Issue notice to the concerned Jail Superintendent for the purpose of clarifications for **13/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
05/08/2021(G)**

**SC No.22/2021  
FIR No.335/2019  
PS Nabi Karim  
U/s 308/34 IPC  
State Vs. Surender Kumar & Ors.**

05/08/2021

**File taken up today on second bail application u/s. 439 Cr.PC of accused Manohar Lal @ Prem for grant of interim bail for the period of 30 days on the medical grounds of his wife.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Satbir Singh, Ld. Counsel for the accused Manohar Lal @ Prem (through V.C.).

**Assistant Ahlmad is on leave today.**

Reply to the aforesaid bail application of the accused is stated to be filed by IO/ SI Manmeet wherein he sought some time for verification of the prescription and treatment of patient Smt. Lata at Hindu Rao Hospital, New Delhi.

Issue fresh notice to the IO to appear and SHO/ IO is directed to file report regarding medical condition of wife of the accused, availability of the family members of the accused and whether wife of the accused is admitted in the Hospital or not or surgery of the wife of the accused is required or not and also to file verification report of medical documents of wife of the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid interim bail application of the accused be put up for consideration on **06/08/2021**. Date of 06/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
05/08/2021(G)**

**CNR No.DLCT01-000274-2015**

**CA No.21/2021**

**Govt. of NCT of Delhi Vs. Chhotey Lal**

05/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ appellant (through V.C.).

None has joined the proceedings through V.C. on behalf of the respondent.

**Assistant Ahlmad is on leave today.**

In the present case, Bailable Warrants against the respondent were already ordered to be issued. Issue fresh Bailable Warrants against the respondent as per previous order, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for consideration/ further proceedings on **01/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

**CNR No.DLCT01-003043-2020**  
**CA No.83/2020**  
**State Vs. Chetan @ Shailender**

05/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ appellant (through V.C.)

None has not joined the proceedings through V.C.on behalf of respondent.

**Assistant Ahlmad is on leave today.**

In the interest of justice, I am not passing any adverse order on account of non-appearance of the respondent.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for reply and arguments on **01/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

**CNR No.DLCT01-009628-2020**

**CA No.12/2021**

**Shivam Sharma Vs. Divya Sharma**

05/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Ms. Meenakshi Sharma, Ld. proxy counsel for counsel for the appellant  
(through V.C.).

Sh. Ankit Jain, Ld. Counsel for the respondent (through V.C.).

**Assistant Ahlmad is on leave today.**

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on **01/11/2021**. Date of 01/11/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

**CNR No.DLCT01-013586-2018**  
**SC No.65/2021**  
**FIR No.307/2009**  
**PS Burari**  
**State Vs. Hanumant Saini & Anr.**

05/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
Accused Ankit Tyagi is present with Sh. Arvind Vats (through V.C.).  
Accused Hanumant Saini has not joined the proceedings through V.C.  
Sh. Arvind Kumar, Ld. proxy counsel for counsel for the accused  
Hanumant Saini (through V.C.).

**Assistant Ahlmad is on leave today.**

It is submitted by proxy counsel for counsel for the accused Hanumant Saini that accused Hanumant Saini is not able to join the proceedings through V.C. due to connectivity issues.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused Hanumant Saini.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **01/11/2021**. Date of 01/11/2021 is given at specific request and convenience of counsel for the aforesaid accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

**CNR No.DLCT01-000089-2015**  
**SC No.27200/2016**  
**FIR No.391/2014**  
**PS Kashmere Gate**  
**State Vs. Nehal Hassan & Anr.**

05/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
Accused Nehal Hassan @ Sanjay is present (through V.C.).  
Accused Subhash is stated to be in J/C, however, he has not been produced from J/C through V.C.

**Assistant Ahlmad is on leave today.**

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **01/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

**CNR No.DLCT01-002699-2015**  
**SC No.23/2021**  
**FIR No.141/2015**  
**PS Daryaganj**  
**State Vs. Pooja Gupta**

05/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)

Accused has not joined the proceedings through V.C.

**Assistant Ahlmad is on leave today.**

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **01/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

**CNR No.DLCT01-000127-2014**  
**SC No.98/2021**  
**FIR No.303/2014**  
**PS Subzi Mandi**  
**State Vs. Sunil @ Kalu & Ors.**

05/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
Accused Varun Bhardwaj is present with Ld. Counsel Sh. Jagjeet Nandal (through V.C.).  
Accused Ravi is present with Ld. Counsel Sh. Arvind Vats (through V.C.).  
Sh. Sandeep Kumar, Ld. Counsel for the accused Sunil @ Kalu (through V.C.).  
Remaining accused have not joined the proceedings through V.C.

**Assistant Ahlmad is on leave today.**

In the interest of justice, I am not passing any adverse order on account of non-appearance of the remaining accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **01/11/2021**. Date of 01/11/2021 is given at specific request and convenience of counsel for the aforesaid accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

**CNR No.DLCT01-008955-2017**  
**SC No.108/2021**  
**FIR No.88/2017**  
**PS Kamla Market**  
**State Vs. Jyoti**

05/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
Accused has not joined the proceedings through V.C  
Sh.R.K. Singh, Ld. Counsel for the accused Jyoti (through V.C.).

**Assistant Ahlmad is on leave today.**

It is submitted by counsel for the accused that accused is not able to join the proceedings through V.C. due to connectivity issues.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **01/11/2021**. Date of 01/11/2021 is given at specific request and convenience of counsel for the accused.

Witnesses be summoned as per the previous order, for the next date of hearing i.e. **01/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

**CNR No.DLCT01-006510-2018**  
**SC No.177/2021**  
**FIR No.264/2015**  
**PS Burari**  
**State Vs. Ganga Khanna & Ors.**

05/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)

All accused have not joined the proceedings through V.C.

**Assistant Ahlmad is on leave today.**

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **01/11/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

**CNR No.DLCT01-000920-2012**  
**SC No.101/2021**  
**FIR No.97/2012**  
**PS Prasad Nagar**  
**State Vs. Ram Gopal Rai & Ors.**

05/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)  
All accused have not joined the proceedings through V.C.  
Sh. Joginder Tuli, Ld. Counsel for the accused Seema Devi (through V.C.).

**Assistant Ahlmad is on leave today.**

It is submitted by counsel for the accused Seema Devi that accused Seema Devi is not able to join the proceedings through V.C. due to connectivity issues.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused persons.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for final arguments on **07/09/2021**. Date of 07/09/2021 is given at specific request and convenience of counsel for the aforesaid accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**

**CNR No.DLCT01-004357-2020**  
**CA No.06/2021**  
**Tarun Kumar Vs. State**

05/08/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Shubham Verma, Ld. proxy counsel for counsel for the appellant  
(through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent (through  
V.C.)

**Assistant Ahlmad is on leave today.**

It is submitted by proxy counsel for counsel for the appellant that the main  
counsel is not available today. It is further submitted that appellant is not able to join the  
proceedings through V.C. due to connectivity issues.

In the interest of justice, I am not passing any adverse order on account of  
non-appearance of the appellant.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No.  
5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No.  
372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of  
the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on  
**01/11/2021**. Date of 01/11/2021 is given at specific request and convenience of proxy  
counsel for counsel for the appellant.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**05/08/2021(G)**